GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3095 TO BE ANSWERED ON 17.12.2015

SAANSAD ADARSH GRAM YOJANA

3095. SHRI RAM MOHAN NAIDU KINJARAPU: SHRI Y.V. SUBBA REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state :

- (a) the total number of villages covered under the Saansad Adarsh Gram Yojana (SAGY) in the country, State/UT-wise including Andhra Pradesh;
- (b) the details of the number of projects along with the total amount allocated and spent towards the SAGY across the country during the current year, State/UT-wise including Andhra Pradesh;
- (c) whether there is a provision to provide grant by non-governmental organizations under SAGY, if so, the details thereof;
- (d) whether public sector undertakings have also been entrusted with the responsibility of ensuring implementation of ongoing/pending projects under SAGY, if so, the details thereof; and
- (e) whether the Government has received any complaint regarding non-implementation of SAGY by the concerned officers and the implementing agencies particularly in Andhra Pradesh, if so, the details thereof along with the action taken by the Government in this regard, State/UT-wise?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a): The total number of villages covered under the Saansad Adarsh Gram Yojana (SAGY) in the country, State/UT-wise including Andhra Pradesh is at Annexure I.
- (b): No amount has been allocated by the Central Government for the implementation of projects/works in villages under Saansad Adarsh Gram Yojana. SAGY is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/Behavioural change, take collective responsibility and initiate People projects. The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. The primary responsibility of implementing SAGY lies with the States/UTs. The District Collector is the nodal officer for implementing SAGY. Hence, the information asked for is not maintained in the Ministry of Rural Development.

- (c): Under SAGY, an Adarsh Gram should evolve out of people's shared vision, using their capacities and available resources to the best extent possible, duly facilitated by the MP, the Gram Panchayat, Civil Society and the government machinery. Hence, non-governmental organizations may provide any assistance in cash or kind to the implementing agencies in States/UTs.
- (d): The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. The primary responsibility of implementing SAGY lies with the States/UTs. Hence, the role of public sector undertakings is limited to their participation in the implementation of projects/works under the existing Government Schemes and Programmes. They have not been entrusted with any specific responsibility of ensuring implementation of ongoing/pending projects under SAGY.
- (e): The Ministry has received a few complaints about implementation of SAGY in the country. The complaints mainly relate to inaction by the implementing authorities, no separate funding by the Government, etc. As implementation of the Act is done by the State Governments in accordance with the guidelines of the Scheme, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action. The details of important complaints regarding non-implementation of SAGY by the concerned officers and the implementing agencies along with the action taken by the Government in this regard, State/UT-wise is at Annexure II.

Annexure I referred to in reply to part (a) of Lok Sabha Unstarred Question No. $3095\,$ for answer on 17.12.2015.

Sl. No.	Name of the State/Union Territory	Number of Gram Panchayats identified by Members of Parliament	
1.	ANDAMAN AND NICOBAR		
	ISLANDS	1	
2.	ANDHRA PRADESH	30	
3.	ARUNACHAL PRADESH	3	
4.	ASSAM	21	
5.	BIHAR	53	
6.	CHANDIGARH	1	
7.	CHHATTISGARH	16	
8.	DADRA AND NAGAR HAVELI	1	
9.	DAMAN AND DIU	1	
10.	DELHI	8	
11.	GOA	3	
12.	GUJARAT	37	
13.	HARYANA	15	
14.	HIMACHAL PRADESH	7	
15.	JAMMU AND KASHMIR	9	
16.	JHARKHAND	19	
17.	KARNATAKA	38	
18.	KERALA	30	
19.	LAKSHADWEEP	1	
20.	MADHYA PRADESH	37	
21.	MAHARASHTRA	67	
22.	MANIPUR	3	
23.	MEGHALAYA	3	
24.	MIZORAM	2	
25.	NAGALAND	2	
26.	ODISHA	27	
27.	PUDUCHERRY	2	
28.	PUNJAB	20	
29.	RAJASTHAN	34	
30.	SIKKIM	2	
31.	TAMIL NADU	56	
32.	TELANGANA	21	
33.	TRIPURA	3	
34.	UTTAR PRADESH	104	
35.	UTTARAKHAND	7	
36.			
37.	WEST BENGAL Nominated Mambars of Baiya Sakka	4	
31.	Nominated Members of Rajya Sabha	8	
	Total	696	

Annexure II $\,$ referred to in reply to part (e) of Lok Sabha Unstarred Question No. 3095 for answer on 17.12.2015.

Sl. No.	Name of the Complainant	State	Nature of the complaint	Action taken by the Ministry of Rural Development
1.	Shri Y.V. Subba Reddy, MP (Lok Sabha)	Andhra Pradesh	Reference received from Privileges & Ethics Branch, Lok Sabha Secretariat, enclosing a copy of the letter dated 29 th December, 2014 from the Hon'ble MP alleging misbehavior by the District Collector and Chief Planning Officer, Prakasam District, Andhra Pradesh when he sought information regarding a review meeting under the 'Saansad Adarsh Gram Yojana	A factual note in the matter was sought from the Government of Andhra Pradesh vide this Ministry's D.O. letters dated 8/01/2015, 19/01/2015 and 03/03/2015. The last letter dated 03/03/2015 was written by Secretary, Rural Development to the Chief Secretary, Andhra Pradesh. Report sent by the State Government was forwarded to the Privileges & Ethics Branch, Lok Sabha Secretariat on 07/05/2015.
2.	Smt. Kothapalli Geetha, Member of Parliament(Lok Sabha)	Andhra Pradesh	A letter received from the Prime Minister's Office enclosing a copy of the letter dated 10 th January, 2015 from the Hon'ble MP alleging non-cooperation by the district officials of Vishakhapatnam District, Andhra Pradesh in the implementation of SAGY in the Gram Panchayat identified by her.	Action taken report called from the State Government on 27/01/2015 and 17/3/2015, is awaited.
3.	Shri Y.S. Avinash Reddy, Member of Parliament(Lok Sabha)	Andhra Pradesh	A letter received from the Prime Minister's Office enclosing a copy of the letter dated 8 th November, 2015 from the Hon'ble MP alleging irresponsible behavior of the District Collector, YSR District, Andhra Pradesh in giving his convenient date to attend Gram Sabha in the SAGY village and release of developmental funds.	Action taken report being called from the State Government
4.	Shri Rama Kishore Singh, MP (Lok Sabha)	Bihar	Matter raised under Rule 377 in Lok Sabha on 6/5/2015 alleging inaction	Reply given to the Hon'ble Member of Parliament on 06/07/2015

5.	Shri Kirti Azad, MP (Lok Sabha)	Bihar	by the district officials in implementation of SAGY in GPs identified by him under the scheme Inaction by the State Govt. officials in implementation of SAGY in Narma Navnagar GP, Dharbhanga District, Bihar, identified by him under the scheme.	Action taken report called from the State Government on 30/09/2015 and reply given to the Hon'ble Member of Parliament on 12/10/2015
6.	Shri Ashwani Kumar, Member of Parliament(Rajya Sabha)	Punjab	Inaction by the district officials in implementation of SAGY in the Hardo Bathwala GP identified by him under the scheme	A three member team consisting of MoRD officers visited the Gram Panchayat Hardo Bathwala, Distt. Gurdaspur on 7-10-2015. The field visit report was forwarded to the State Govt vide letter dated 21-10-2015 for reporting the action taken to the MoRD. The update from the Govt. of Punjab is awaited. A copy of the report has been shared with Hon'ble MP
7.	Shri Ramesh Bidhuri, Member of Parliament(Lok Sabha) .	Delhi	Matter raised during the Zero Hour in Lok Sabha on 05.05.2015 alleging inaction by the officials of the Govt. of NCT of Delhi in the implementation of SAGY in the village adopted by him	Action taken report called from the State Government on 20/07/2015 and reply given to the Hon'ble Member of Parliament on 12/10/2015
8.	Shri Harish Chandra Meena, Member of Parliament(Lok Sabha)	Rajasthan	Inaction by the state officials regarding vacation of encroached land in SAGY village Bada Padampura hampering of developmental works	Action taken report being called from the State Government